CREDITACCESS GRAMEEN LIMITED

CreditAccess® Grameen

Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN
Website : www.creditaccessgrameen.in
CIN: L51216KA1991PLC053425

Extract of the Unaudited Consolidated Financial results of the Company for the quarter and Nine Months period ended December 31, 2021

(₹ in Lakhs)

Sl. No.	Particulars	Quarter ended December 31, 2021 (Unaudited)	Nine Months ended December 31, 2021 (Unaudited)	Quarter ended December 31, 2020 (Unaudited)
1	Total Income from Operations	68,968.67	192,565.19	54,302.78
2	Net Profit for the period before Tax, Exceptional and/or Extraordinary items	15,558.82	26,297.87	(10,534.71)
3	Net Profit for the period before Tax and after Exceptional and/or Extraordinary items	15,558.82	26,297.87	(10,534.71)
4	Net Profit for the period after Tax, Exceptional and/or Extraordinary items	11,693.67	19,696.17	(7,905.60)
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	11,905.91	18,944.08	(7,883.67)
6	Paid-up Equity Share Capital	15,578.57	15,578.57	15,549.15
7	Reserves excluding Revaluation Reserves	147,302.49	147,302.49	117,607.20
8	Securities Premium Account	226,633.03	226,633.03	226,156.29
9	Net worth	389,514.09	389,514.09	359,312.64
10	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11	Debt Equity Ratio	2.94	2.94	2.69
12	Paid-up Debt Capital/Outstanding Debt	1,145,138.55	1,145,138.55	968,018.89
13	Earnings Per Share (Face value ₹10 per share) (for continuing and discontinued operations) - not annualized			
	- Basic (₹)	7.69	13.23	(5.12)
	- Diluted (₹)	7.66	13.17	(5.12)
14	Capital Redemption Reserve	Nil	Nil	Nil
15	Debenture Redemption Reserve	Nil	Nil	Nil
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable

Notes:

1 The above financial Results were reviewed by the Audit Committee and thereafter approved and taken on record by the Board of Directors at their respective meetings held on February 04, 2022. The unaudited financial results were subjected to a Limited Review by the Statutory Auditors of the Company.

2 Standalone Total Income from operations: ₹ 57,667.86/- and ₹ 1,59,811.83/-; (b) Net profit before tax: ₹ 17,184.77/- and ₹ 30,964.32/-; and (c) Net profit after tax: ₹ 12,920.85/- and ₹ 23,077.11/- for the quarter and Nine months ended respectively.

3 The above is an extract of the detailed format of unaudited Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited Financial Results are available on the websites of National Stock Exchange of India at www.nseindia.com/corporates, BSE Limited at www.bseindia.com/corporates and on the Company's website at www.creditaccessgrameen.in

4 For the other line items referred in regulation 52(4) of the amended Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed through the website link given in point no.3 above.

For and on behalf of the Board of CreditAccess Grameen Limited
Sd/-
Udaya Kumar Hebbar
Managing Director & CEO

Date: February 04,2022
Place: Bengaluru

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PARSHARTI INVESTMENT LIMITED

Corporate Identification Number: L93000MH1992PLC069958;
Registered Office: 3, National House, 1st Floor, 27, Raghunath Dadaji Street, Fort, Mumbai – 400001, Maharashtra, India;
Contact Number: +912222622675/ 22679029; **Fax Number:** +912249742005; **Website:** www.parshartiinvestment.com;
Email Address: parsharti_investment@rediffmail.com /cs.parsharti@rediffmail.com;

Open Offer for the acquisition of up to 8,72,898 (Eight Lakhs Seventy-Two Thousand Eight Hundred and Ninety-Eight) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares'), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Parsharti Investment Limited ('PARSHINV' or 'Target Company') from the Public Shareholders of the Target Company, at an offer price of ₹7.00/- (Rupees Seven Only) ('Offer Price'), by Patel Ghanshyambhai N ('Acquirer 1') and Patel Pareshbhai Nanjibhai ('Acquirer 2') (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as the 'Acquirers') in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('SEBI (SAST) Regulations') ('Offer').

This dispatch confirmation advertisement, is being issued by CapitalSquare Advisors Private Limited, the manager to the Offer ('**Manager**') on behalf of the Acquirers ('**Dispatch Confirmation Advertisement**'), and the said should be read in conjunction with the (a) Public Announcement dated Friday, December 17, 2021 ('**PA**'), (b) Detailed Public Statement dated Monday, December 20, 2021 which was duly published on Tuesday, December 21, 2021 in the newspapers, namely being, Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), and Mumbai Lakshadeep (Marathi) (Mumbai Edition), ('**DPS**'), (c) Letter of Offer dated Friday, January 28, 2022, along with the Form of Acceptance-cum-Acknowledgement, and SH-4 ('**LoF**').

The terms used in this Dispatch Confirmation Advertisement have the same meaning assigned to them in the Offer Documents, unless otherwise specified.

1) **Completion of Dispatch of the Letter of Offer**

The dispatch of the LoF to Public Shareholders as on Identified Date being Thursday, January 27, 2022 for the purpose of this Offer, has been completed on Thursday, February 03, 2022, the summary of which is scheduled as under:

Sr. No.	Particulars	Mode of Dispatch	No. of Public Shareholders	Date of Completion of Dispatch
1.	Letter of Offer and Form of Acceptance	Email	977	Monday, January 31, 2022
2.	Letter of Offer and Form of Acceptance (to Demat Non Email cases and all Physical Cases)	Speed Post	1011	Thursday, February 03, 2022
3.	Letter of Offer and Form of Acceptance (to Demat Email Bounce cases)	Speed Post	145	Thursday, February 03, 2022
	Total		2133*	

*Note:**

a) *There are 2 physical Public Shareholders to whom Letter of Offer is dispatched through Speed Post as well as through Email.*

2) **Availability of Letter of Offer**

a) Equity Public Shareholder may access the LoF, on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.parshartiinvestment.com Registrar at www.linkintime.co.in, and Manager at www.capitalsquare.in.

b) In case of non-receipt of the LoF, Equity Shareholders, including those who have acquired Equity Shares after the Identified Date, if they so desire, may download the LoF from the websites indicated above or obtain a copy of the same from the Manager or the Registrar at:

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
CAPITALSQUARE™ Teaming together to create value	LINK Intime
CAPITALSQUARE ADVISORS PRIVATE LIMITED	**LINK INTIME INDIA PRIVATE LIMITED**
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India;	C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai – 400083, Maharashtra, India;
Contact Details: +91-22-6684 9999/ +91 9874283532;	**Contact Details:** +912249186200;
Fax Number: +91-22-6684 9998;	**Fax Number:** +91-22- 4918 6195;
Website: www.capitalsquare.in;	**Website:** www.linkintime.co.in;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;	**Email Address:** parshartiinvestment.offer@linkintime.co.in;
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel;	**Contact Person:** Mr. Sumeet Deshpande;
SEBI Registration No: INM000012219;	**SEBI Registration Number:** INR000004058;
Validity: Permanent	**Validity:** Permanent

3) **Schedule of Activity**

A schedule of the major activities is set forth below:

Schedule of Activities	Day	Date
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Tuesday	February 08, 2022
Last date for upward revision of the Offer Price and / or the Offer Size	Wednesday	February 09, 2022
Date of publication of opening of Offer public announcement in the newspapers in which the DPS had been published	Wednesday	February 09, 2022
Date of commencement of Tendering Period	Thursday	February 10, 2022
Date of closing of Tendering Period	Wednesday	February 23, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Thursday	March 10, 2022

4) **Other Information**

a) The details relating to the procedure for tendering the Equity Shares are more particularly set out in the LoF.

b) The Dispatch Confirmation Advertisement shall also be available on the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.parshartiinvestment.com, Registrar at www.linkintime.co.in, and Manager at www.capitalsquare.in.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE™ Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India;
Contact Number: +91-22-6684 9999/ +91 9874283532;
Website: www.capitalsquare.in;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel;
SEBI Registration No: INM000012219;
Validity: Permanent

On behalf of Acquirers
Sd/-
Patel Ghanshyambhai N

Date: Friday, 04 February, 2022
Place: Mumbai

METRO COMMERCIAL COMPANY LIMITED

Regd Office: B. R. Chandak Market, Maruwari Patty Ward No 6, Guwahati-785001, (Assam)
M. No -08274071499, E-mail: metrocommercialcompany@gmail.com
Website: www.metrocommercialcompany.com, CIN NO: L51109AS1985PLC002401

NOTICE

Members of Metro Commercial Company Limited (the "Company") are hereby informed that pursuant to the provisions of Section 110 of the Companies Act, 2013 read with Rule 22 of the Companies (Management and Administration) Rules, 2014, as amended, the Company has completed the dispatch of Postal Ballot Notice along with Explanatory Statement, Postal Ballot Form and self-addressed pre-paid postage envelope on February 4, 2022, to all shareholders of the Company whose name appears in the Register of Members of the Company as on January 28, 2022, seeking their consent to the voluntary delisting of equity shares of the Company from the Metropolitan Stock Exchange of India Limited as contained in the Notice of Postal Ballot dated January 22, 2022.

The Company has engaged National Securities Depository Limited (NSDL) for providing e-voting facility to the members of the Company to cast their vote. A member may opt for one mode of voting, i.e. either by Postal Ballot or e-voting. Members may note that the voting, both through physical postal ballot and electronic mode, shall commence from Saturday, 09.00 a.m. (IST) on February 5, 2022, and shall end on Sunday, March 6, 2022 at 5.00 p.m. Members are requested to send the Postal Ballot Form, duly completed and signed, to reach the scrutinizer at 4 B.B.D Bag (East), Stephen House, R.No. 99, 6th Floor, Kolkata - 700001, being the registered office of the Registrar & Transfer Agent of the Company viz. ABS Consultant Private Limited before 5:00 p.m. on Sunday, March 6, 2022. Postal Ballot Forms received after 5.00 p.m. of this date will be treated as if no reply from the member has been received. E-voting can be accessed at www.evoting.nsdl.com and will not be available after 5.00 p.m. of Sunday, March 6, 2022.

CS Md. Shahnawaz, proprietor of M/s M Shahnawaz & Associates, Practicing Company Secretaries, Kolkata, has been appointed as the "Scrutinizer" for conducting the postal ballot voting process in a fair and transparent manner. Any member who has not received Postal Ballot Form may request for a duplicate Postal Ballot Form. In case of any grievances connected with the voting through postal ballot, members are requested to contact: **Mr. Vishal Kumar Sharma,** Wholetime Director, Metro Commercial Company Limited, Regd. Office: B. R. Chandak Market, Marwari Patty, Ward No. 6, Guwahati-785001, (Assam), Mob. No.: 08274071499; Email ID: metrocommercialcompany@gmail.com. The voting rights of Members shall be reckoned as on February 4, 2022.

For and on Behalf of the Board of Directors
Metro Commercial Company Limited
B. R. Chandak Market, Marwari Patty, Ward No. 6, Guwahati-785001, (Assam)
Sd/-
Vishal Kumar Sharma
Wholetime Director
DIN: 07310503

February 4, 2022

RELIANCE CAPITAL

1. Extract from the Consolidated Unaudited Financial Results of Reliance Capital Limited for the quarter and nine months ended December 31, 2021.

(₹ in crore, except per share data)

Sl. No.	Particulars	Quarter ended 31-Dec-21 Unaudited	Nine months ended 31-Dec-21 Unaudited	Quarter ended 31-Dec-20 Unaudited
1.	Total Income	4 083	14 532	4 890
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Item)	(1 738)	(3 801)	(3 929)
3.	Net Profit / (Loss) for the period (after Tax, Exceptional and / or Extraordinary Item) [owners equity]	(1 759)	(3 921)	(3 966)
4.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(90)	(59)	65
5.	Equity Share Capital	253	253	253
6.	Earnings Per Share (Basic & Diluted (Face Value of Rs.10/- each)) (not annualised)			
	(i) Basic (₹)	(70.15)	(156.24)	(157.92)
	(ii) Diluted (₹)	(70.15)	(156.24)	(157.92)

2. Extract from the Standalone Unaudited Financial Results of Reliance Capital Limited for the quarter and nine months ended December 31, 2021.

(₹ in crore)

Sl. No.	Particulars	Quarter ended 31-Dec-21 Unaudited	Nine months ended 31-Dec-21 Unaudited	Quarter ended 31-Dec-20 Unaudited
1	Total Income	4	11	10
2	Profit / (Loss) before tax	(492)	(1 078)	(4 244)
3	Profit / (Loss) after tax	(492)	(1 078)	(4 244)

3. The above is an extract of the detailed format of the quarter and nine months ended Financial Results filed with the Stock Exchanges on February 4, 2022 under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's website i.e. www.reliancecapital.co.in and on the website of the Stock Exchange(s) i.e. www.bseindia.com and www.nseindia.com.

4. The Reserve Bank of India ("RBI") has superseded the board of directors of Reliance Capital Limited ("Company") and appointed Mr. Nageswara Rao Y as the Administrator of the Company in terms of Section 45-IE of the Reserve Bank of India Act, 1934 ("RBI Act"). The RBI, in exercise of powers conferred under Section 45-IE 5(a) of the RBI Act, has constituted a three-member Advisory Committee to assist the Administrator of the Company in discharge of his duties. Further, pursuant to an order dated December 6, 2021 of the National Company Law Tribunal, Mumbai Bench ("NCLT"), Corporate Insolvency Resolution Process ("CIRP") has been initiated against the Company as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("Code").

February 4, 2022

Reliance Capital Limited
CIN: L65910MH1986PLC165645
Regd. Office: Kamala Mills Compound, Trade World B Wing, 7th Floor, S. B. Marg, Mumbai 400 013
Tel.: +91 22 4158 4000, Fax: +91 22 2490 5125
E-mail: rcl.investor@relianceada.com, Website: www.reliancecapital.co.in

MASK INVESTMENTS LIMITED

CIN : L65993GJ1992PLC036653
REGD. OFFICE : 6th FLOOR, A/601-B, INTERNATIONAL TRADE CENTRE, MAJURA GATE, RING ROAD, SURAT - 395 002 (GUJARAT) INDIA. Ph: +91-261-2463261 / 62 / 63. Fax: +91-261-2463264.
Email : contact@maskinvestments.com, website : www.maskinvestments.com

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31ST DECEMBER, 2021

(Rs. in Thousands)

PARTICULARS	STANDALONE Quarter Ended 31/12/2021 (Unaudited)	Nine Months Ended 31/12/2021 (Unaudited)	Quarter Ended 31/12/2020 (Unaudited)
Total Income from Operations	299.41	1,137.32	299.13
Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	259.06	666.10	156.09
Net Profit for the period before tax (after Exceptional and / or Extraordinary items)	259.06	666.10	156.09
Net profit for the period after tax (after Exceptional and / or Extraordinary items)	193.87	498.46	156.09
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(72,024.37)	(66,373.86)	98,433.78
Paid up Equity Share Capital			30,515.00
Reserves (excluding Revaluation Reserve) as shown in Balance sheet of previous year (as on 31/03/2021)			1,53,955.27
Earning Per Share (Face Value of Rs.10/- each) (for continuing and discontinued operations)			
(a) Basic (in Rs.) :	0.06	0.05	0.16
(b) Diluted (in Rs.) :	0.06	0.05	0.16

NOTE :

1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on February 04, 2022.
2. The above is an extract of the detailed format of Unaudited Standalone Financial Results for the Quarter and Nine Months ended on 31st December, 2021 filed with stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly financial results is available on the Stock Exchange website i.e www.nseindia.com and on the Company's website i.e www.maskinvestments.com.

For MASK INVESTMENTS LIMITED
Sd/-
NARESH SABOO
DIRECTOR

Place : SURAT
Date : 04/02/2022

GATI LIMITED

CIN: L63011TG1995PLC020121
Regd. & Corp Office: Plot No. 20, Survey No. 12, Kothaguda, Kondapur, Hyderabad 500 084
website: www.gati.com; e-mail: investor.services@gati.com; Telephone: 040 71204284 Fax: 040 23112318

STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2021

(₹ in Lakhs)

Sl. no	Particulars	Quarter Ended 31.12.2021 Unaudited	Nine Months Ended 31.12.2021 Unaudited	Quarter Ended 31.12.2020 Unaudited
1	Total Income from continuing operations	41,601	1,10,868	39,351
2	Net Profit from continuing operations before Tax (before Tax, Exceptional and/or Extraordinary items)	353	(175)	943
3	Net Profit from continuing operations before Tax (after Exceptional and/or Extraordinary items)	353	3,261	(1,122)
4	Net Profit from continuing operations after Tax (after Exceptional and/or Extraordinary items)	502	2,993	(2,191)
5	Net Profit from discontinued operations before Tax (before Tax, Exceptional and/or Extraordinary items)	-	(464)	(457)
6	Net Profit from discontinued operations before Tax (after Exceptional and/or Extraordinary items)	-	(464)	(457)
7	Net Profit from discontinued operations after Tax (after Exceptional and/or Extraordinary items)	-	(464)	(457)
8	Profit for the period [4+5]	502	2,529	(2,648)
9	Total Comprehensive Income for the year [Comprising Profit for the period (after tax) and Other Comprehensive Income(after tax)]	488	2,487	(2,655)
10	Equity Share Capital	2,459	2,459	2,439
11	Earnings Per Share (Face Value of ₹ 2/- each) (for continuing and discontinued operations)			
	a) Basic	0.31	2.55	(2.10)
	b) Diluted	0.30	2.49	(2.10)

Additional information on standalone financial results is as follows:

(₹ in Lakhs)

Sl. no	Particulars	Quarter Ended 31.12.2021 Unaudited	Nine Months Ended 31.12.2021 Unaudited	Quarter Ended 31.12.2020 Unaudited
1	Total Income from Operations	6,669	19,677	8,267
2	Net Profit / (Loss) for the year (before Tax, Exceptional and/or Extraordinary items)	(145)	(49)	203
3	Net Profit / (Loss) for the year before Tax (after Exceptional and/or Extraordinary items)	(145)	(1,764)	(1,214)
4	Net Profit / (Loss) for the year after Tax (after Exceptional and/or Extraordinary items)	125	(1,500)	(2,267)
5	Total Comprehensive Income for the year [Comprising Profit / (Loss) for the year (after tax) and Other Comprehensive Income(after tax)]	132	(1,480)	(2,262)

Notes:

1) The above is an extract of the detailed format of the standalone and consolidated financial results for the Quarter Ended and Nine Months ended December 31, 2021 filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated financial results for the quarter and Nine Months ended 31st December 2021, are available for investors at **www.gati.com**, **www.nseindia.com** and **www.bseindia.com**.

2) The above Unaudited consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on February 04, 2022.

3) Results for the Quarter and Nine Months ended 31st December, 2021 are in compliance with Indian Accounting Standards (Ind AS) as notified by the Ministry of Corporate Affairs.

For **Gati Limited**
Sd/-
Kaiwan Dossabhoy Kalyaniwalla
Director
DIN: 00060776

Place: Hyderabad
Date: February 04, 2022

PI Industries Limited

Inspired by Science

EXTRACT OF STANDALONE & CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2021

(₹ in Mn.)

S. No.	Particulars	Standalone Quarter ended 31.12.2021 Un-audited	Standalone Quarter ended 30.09.2021 Un-audited	Standalone Quarter ended 31.12.2020 Un-audited	Standalone Nine months ended 31.12.2021 Un-audited	Standalone Nine months ended 31.12.2020 Un-audited	Standalone Year ended 31.03.2021 Audited	Consolidated Quarter ended 31.12.2021 Un-audited	Consolidated Quarter ended 30.09.2021 Un-audited	Consolidated Quarter ended 31.12.2020 Un-audited	Consolidated Nine months ended 31.12.2021 Un-audited	Consolidated Nine months ended 31.12.2020 Un-audited	Consolidated Year ended 31.03.2021 Audited
1	Total Income from operations	13,279	13,236	11,721	38,071	32,867	44,784	13,823	13,819	12,010	39,857	34,606	47,019
2	Net Profit (Before tax, Exceptional Items)	2,586	2,557	2,615	7,321	6,793	9,017	2,692	2,666	2,636	7,635	7,162	9,385
3	Net Profit before tax (after Exceptional Items)	2,586	2,557	2,615	7,321	6,793	9,017	2,692	2,666	2,636	7,635	7,162	9,385
4	Net profit after tax (after exceptional items)	2,148	2,217	1,944	6,151	5,308	7,105	2,226	2,296	1,954	6,394	5,585	7,383
5	Total Comprehensive Income for the period (Comprising Profit/ Loss) for the period (after tax) and Other Comprehensive Income (after tax)	1,992	2,326	2,107	6,060	6,013	7,804	2,069	2,406	2,117	6,303	6,290	8,081
6	Equity share capital (Face value of ₹1/- each)	152	152	152	152	152	152	152	152	152	152	152	152
7	Reserves (excluding Revalution Reserve)						52,708						53,272
8	Earning per share (Face value of ₹1/- each) (not annualized)												
	(i) Basic (in ₹)	14.14	14.62	12.78	40.54	36.07	47.98	14.67	15.15	12.83	42.16	37.96	49.92
	(ii) Diluted (in ₹)	14.14	14.62	12.77	40.54	36.04	47.97	14.67	15.14	12.82	42.15	37.94	49.89

Notes:

1. The above is an extract of the detailed format of quarterly financial results for the quarter and nine months ended December 31, 2021 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Un-audited Standalone and Consolidated financial results are available on the Stock exchange websites (www.bseindia.com and www.nseindia.com) and on the Company's website (www.piindustries.com)
2. The above financial results were reviewed and recommended by the Audit Committee of the Board and approved by the Board of Directors at their meeting held on Febuary 3, 2022.
3. The previous period's figures have been regrouped/ re-arranged/ re-classified wherever necessary.
4. Financial results for all the periods presented have been prepared in accordance with the recognition and measurement principles of Ind AS notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended from time to time.
5. The Company is in the business of manufacturing and distribution of Agro Chemicals and accordingly has one reportable business segment viz. 'Agro Chemicals'.
6. The Board of Directors of the Company, at its meeting held on February 12, 2020, had approved a Scheme of Amalgamation (hereinafter referred to as 'Scheme') of Isagro (Asia) Agrochemicals Private Limited (wholly owned subsidiary) into the Company. Hon'ble National Company Law Tribunal (NCLT), through its order dated December 6, 2021 has approved the scheme. Accordingly, the Company has accounted for the merger using the pooling of interest method retrospectively for all periods presented in the standalone results as prescribed in Ind AS 103- 'Business Combinations". The previous periods' figures in the standalone results have been accordingly restated from April 1, 2020. There is no impact of this merger on consolidated financial results.
7. The Consolidated financial results include the results of the following entities namely, Parent Company a) PI Industries Limited; Subsidiaries b) PILL Finance and Investments Limited c) PI Life Science and Research Limited d) PI Japan Co. Limited e) Jivagro Limited f) PI Bioferma Private Limited (Previously known as PI Enzachem Private Limited) g) PI Fermachem Private Limited h) PI Health Sciences Limited; Controlled trust: i) PII ESOP Trust; j) PI Kumiai Private Limited (Joint Venture); k) Solinnos Agro Sciences Private Limited (Associate).
8. The Company has raised ₹ 20,000 million during the previous year through Qualified Institutional Placement (QIP) of equity shares. The Company has issued 13,605,442 equity shares of face value of ₹ 1 each at a price of ₹ 1,470 per Equity Share, including a premium of ₹ 1,469 per Equity Share. Funds received pursuant to QIP (net of expense ₹ 250 million) remain invested in fixed deposits, liquid and other debt mutual funds.
9. The Board of Directors at their meeting held on February 3, 2022 have approved the interim dividend of ₹ 3.00 per equity share of face value of Re.1 each for the financial year 2021-22.

Place: Mumbai
Date : February 3, 2022

For PI Industries Limited
Sd/-
Mayank Singhal
Vice Chairman & Managing Director
DIN : 00006651

Regd. Office: Udaisagar Road, Udaipur - 313001 (Raj)
Phone: 0294 6651100, **Fax:** 0294 2491946
CIN: L24211RJ1946PLC000469